

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4134
ANSWERED ON:26.08.2011
REVENUE COLLECTION
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Will the Minister of FINANCE be pleased to state:

- (a) the total amount of revenue received by the Government through direct and indirect tax during the last three years;
- (b) the target vis-à-vis actual collection made during the current fiscal and the steps taken to meet the target by the end of the current fiscal;
- (c) the number and value of Income Tax refund disposed of by IT Department during the same period alongwith number of cases still pending disposal; and
- (d) the steps taken on proposed to be taken to increase collection and speed up IT refund?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): The amount of revenue received by the Government through direct and indirect taxes during the last three years is as under:

(Rs. in crore)

S.No.	F.Y.	Direct Taxes	Indirect Taxes
1.	2008-09	333818	269433
2.	2009-10	378063	245368
3.	2010-11#	446070	344789

Provisional

(b): The target vis-à-vis actual collection made during the current fiscal upto July, 2011 in respect of direct and indirect taxes is as under:

(Rs. in crore)

Category	Target	Revenue collected#
Direct Taxes	532651	78679
Indirect Taxes	392908	127359

Provisional

Following steps have been taken to meet the targets pertaining to collection of direct taxes:

(i) Exemption from payment of Minimum Alternate Tax (MAT) available to units in Special Economic Zones (SEZ) and to SEZ developers as well as exemption from payment of dividend distribution tax available to SEZ developers has been withdrawn vide Finance Act, 2011.

(ii) Monitoring of Advance Tax payment of top payers;

(iii) Detection of new areas of violations/avoidance of the provisions of TDS and taking action for proper deduction and deposit of TDS;

(iv) Conducting surveys for detection of concealment of income and for compliance of TDS provisions;

(v) Multi-media campaign to encourage voluntary compliance of tax laws.

So far as indirect taxes are concerned, administrative measures such as identification of stop filers, conducting special audit, liquidation of arrears etc. have already been initiated to meet the targets.

(c): The number and value of Income Tax Refund disposed off by Income Tax Department for last three years and the pending refund returns is as under:

F.Y. No. of refund encashed Amount of (value) of Refund (Rs. in crore)

2008-09	45.50 lakhs	41122
2009-10	48.11 lakhs	58077
2010-11	75.44 lakhs	72181

Pending refund returns as on 1-6-2011 is 6.74 lakhs.

(d): The steps taken by the Government to increase revenue collection from direct and indirect taxes are given in reply to part (b) above. However, to speed up IT refund, the Government has taken various steps which inter alia include:

(i) Setting up of Centralized Processing Centre (CPC) at Bengaluru for processing of e-filed returns of the entire country and manually filed returns of Karnataka & Goa Region. Two more CPCs at Manesar and Pune are being set-up to process all the manually-filed returns. One more CPC at Kolkata is also on the anvil.

(ii) For verification of tax credit and speedy processing, deductors are educated to compulsorily e-file their quarterly and annual TDS statements.

(iii) To improve the fidelity of the mechanism and to reduce mismatches between deductee claims and corresponding tax deduction statement from deductors, quoting of PAN by deductors in their return has been made mandatory. For improved compliance, failure to provide PAN number to deductor now results in higher rate of TDS.

(iv) Facility of viewing individual Tax Credit Statement in Form 26AS is made available to tax payers to verify the tax payment details before filing their return of income. Online viewing of status of taxpayers refund is also available for better information dissemination.

(v) Monitoring the mechanism/procedure for issuance of refunds and to upgrade the existing system to avoid delays and improve tax payer services.

(vi) Grievance redressal mechanism has been strengthened. Income Tax Ombudsman with offices at 12 stations and jurisdiction

across the country has been set up to ensure delivery of this objective effectively.